

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1759/2025
(Arising out of Special Leave Petition (Criminal) No.6053 of 2021)

G.C. MANJUNATH & ORS.

Appellant(s)

VERSUS

SEETARAM

Respondent(s)

[HEARD BY :- HON'BLE B.V. NAGARATHNA AND HON'BLE SATISH CHANDRA SHARMA,JJ.]

Date : 03-04-2025 This matter was called on for pronouncement of judgment today.

For Appellant(s) : Mr. Rahul Kaushik, Sr. Adv.
Mr. T. R. B. Sivakumar, AOR
Mr. Anil C Nishani, Adv.
Mr. Jayaramu H L, Adv.
Mr. Meenesh Dubey, Adv.
Mr. Krishna M Singh, Adv.
Mr. Jyoti Mishra, Adv.
Mr. Vishwesh Murnal, Adv.
Mr. Gaurav Chavan, Adv.
Mr. Jayaramu H.L., Adv.

For Respondent(s) :Mr. Rohan Thwani, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Aakriti, Adv.
Mrs. Saloni Sharan, Adv.
Mr. Sarbendra Kumar, Adv.

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the non-reportable judgment of the Bench comprising Her Ladyship and Hon'ble Mr. Justice Satish Chandra Sharma.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

(signed non-reportable judgment is placed on the file)

